

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NUFUTURE DIGITAL (INDIA) LIMITED (UNDER CIRP SINCE 03.10.2024) PROVIDING
VARIOUS IT SOLUTION SERVICES, LOYALTY, MOBILITY AND OTHER SERVICES TO
FUTURE GROUP COMPANY AND OTHERS AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Nufuture Digital (India) Limited PAN: AACCE0402H CIN: U72900MH2007PLC174787
2.	Address of the registered office	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Knowledge House, Shyam Nagar, off Jogeshwari, Vikhroli Link Road, Jogeshwari East, Mumbai, Maharashtra, India, Pin: 400060
5.	Installed capacity of main products/ services	Providing Various IT Solution Services, Loyalty, Mobility and other services to Future Group Company and others
6.	Quantity and value of main products/ services sold in last financial year	INR 9020.46 Lakhs (in F.Y 2021-22) (As per last audited financials).
7.	Number of employees/ workmen	Employee – 0 Workmen - 0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Expression of interest is being invited for Clusters of assets of the Corporate Debtor in terms of Regulation 36A and Regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. Available at google drive link as below: https://drive.google.com/drive/folders/1tzyA6sWbuMxM8WTK2bUn52K0X_Y5_hcw?usp=drive_link
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Available at google drive link as below: https://drive.google.com/drive/folders/1tzyA6sWbuMxM8WTK2bUn52K0X_Y5_hcw?usp=drive_link
10.	Last date for receipt of expression of interest	04.12.2025
11.	Date of issue of provisional list of prospective resolution applicants	09.12.2025
12.	Last date for submission of objections to provisional list	14.12.2025
13.	Date of issue of final list of prospective resolution applicants	15.12.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.12.2025
15.	Last date for submission of resolution plans	14.01.2026
16.	Process email id to submit Expression of Interest	cirpnufuture@gmail.com

Sd/-
Ritesh Agarwal
Resolution Professional
IBBI Registration No.: IBBI/IPA-001/IP-P-02296/2021-2022/13557
Correspondence Address: 6 Little Russel Street
Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal
For Nufuture Digital (India) Limited (undergoing CIRP)
AFA No.: AA1/13557/02/300626/108351| Valid upto: 30.06.2025

Date: 18.11.2025
Place: Kolkata



केनरा बैंक Canara Bank
THE CANARA BANK LTD. INCORPORATED IN INDIA
1906

REGIONAL OFFICE : BHIMAVARAM
 Recovery Section, 2nd Floor, J P Road, Chinna mearam, Bhimavaram-534204. Ph: 0883-2555609

AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of Tanuku Branch of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on **20-12-2025** for recovery of Rs. **4,15,23,388.39/-** (Rupees Four Crores Fifteen Lakhs Twenty Three Thousand Three Hundred Eighty Eight and Thirty Nine Paise Only) as on 31-10-2025 + interest and costs is due to the Tanuku Branch of Canara Bank from **Borrower: M/s Sadguru Sai Energies Pvt Ltd, 1417, Ground Floor, 23 B Cross, Jayanagar, 3rd Block, 12th Main, Bangalore. Managing Director: Mr Manikonda Srinivasa Kumar, S/o Venkata Krishna Rao, Flat No.23 & 24, Sunrise Layout, Yelchenahalli, Bangalore-560078. Director: Mrs Manikonda Varalakshmi, W/o Manikonda Srinivasa Kumar, Flat No 23 & 24 Sunrise Layout Yelchenahalli Bangalore-560078. Director: Mr Dadi Venkata Krishna Vasa Prasad, 6-3 Sri/13/102, Tejowani Apartments, Dwarapudi colony, Panjagutta Hyderabad-500082. Guarantor: S-4 Kunisetti Konda Rao, S/o Venkanna, Bho 131, VSK Meadows, Near Andhra Sugars, Tanuku-534211. Guarantor: Smt Nuseeti Naga Lakshmi Anuradha, W/o Srinivasa Rao, 23-2-38, Bhagat Singh Road Satyanarayanaapuram Vijayawada-520011**

DATE & TIME OF E-AUCTION: 20-12-2025 at 02:00 PM, to 04.00 PM.
 (With unlimited extension of 5 minutes duration each till the conclusion of the sale)

EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (Baanknet) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before 20-12-2025 at 12.00 pm

Details & full description of the immovable property with known encumbrances. If any:

Property-1: Vacant House site in R S No 203/2, 3 and 204/3 total extent of Ac 4.33 cents Opp Sugar Factory Tanuku Town, Tanuku Municipality area, Tanuku Town divided in to plots as per director of Town and Country planning, Hyderabad L-P No.28/2005 C NO 10220/2004/R out of these plots Plot No 44 admeasuring 269 Sq Yds Near D.No 1-24-8, bounded by: East: 40 ft road of the LAYOUT PLAN, South: 40 ft road of the LAYOUT PLAN, West: No 45 of the Lay out plan, North: Plot No 44 of the LAYOUT PLAN.	Reserve Price: Rs. 33,63,000/- EMD Amount: Rs. 3,36,300/-
Property-2: Vacant House site in R S No 203/2, 3 and 204/3 total extent of Ac 4.33 cents Opp Sugar Factory Tanuku Town, Tanuku Municipality area, Tanuku Town divided in to plots as per director of Town and Country planning, Hyderabad L-P No.28/2005 C NO 10220/2004/R out of these plots Plot No 38 admeasuring 249.86 Sq Yds Near D.No 1-24-8, bounded by: East: Plot No 40 of the layout plan, South: Plot No 47 of the layout plan, West: Plot No 38 of the layout plan, North: 40 feet road of the layout plan.	Reserve Price: Rs. 24,45,000/- EMD Amount: Rs. 2,44,500/-
Property-3: Land situated in RS No 204/0-1 in Tanuku Municipal area, Tanuku Town, Bhimavaram District Registrar limits, Tanuku Sub-Division, West Godavari District, total extent of Ac 0-9-8 cents, divided into House plots as per Director of Town and country planning Hyderabad L P No 28/2005 C NO 10220/2004/R out of these plots Plot No 50 admeasuring 195.56 Sq Yds of House site. Near D No 1-24-8. Bounded by: East: 40 ft road of the layout plan, South: Land of P Gopala Rao, West: Site relating to Venkatarayapuram Layout, North: 40ft road of the layout plan.	Reserve Price: Rs. 31,23,000/- EMD Amount: Rs. 3,12,300/-
Property-4: West Godavari District, Tanuku Sub Registry, Tanuku Mandal, Tanuku Municipal area, 6th ward, Narendravari street, Sajapuram R S No 28, D No 20-1-8, Tanuku admeasuring 459 Sq Yds out of which undivided and unspecified share of 41 Sq Yds of site and Residential apartment (Flat No 302, 3rd Floor) Site Bounded by: East: Nadendavari street Road of Tanuku, Tanuku Town Main Road, West: Maryam Venkata Apparao & Others, North: Thummalapalli Sakunthalamma & others. Flat Bounded by: East: Balcony, South: Flat No 301, West: Open to Sky, North: Open to Sky.	Reserve Price: Rs. 59,06,700/- EMD Amount: Rs. 5,90,670/-
Property-5: West Godavari District, Tanuku Sub registry Tanuku Mandal Tanuku Municipal area Residential building situated in bearing R S No 201/1 bearing Plot No C-4 near D No 1-24-8 of VSK Meadows 12th ward Opp Andhra Sugars Ltd Tanuku Town admeasuring 149.17 Sq Yds site with Residential building of an extent of 1150 Sq FT Buildup area. Bounded by: East: Plot No B-4, South: 6ft Width Road, West: 30ft Layout road, North: Plot No C-5.	Reserve Price: Rs. 45,87,300/- EMD Amount: Rs. 4,58,730/-
Property-6: Residential house site and house constructed thereon situated in Plot No D-3 bearing R S No 201/1, D No 1-24-8, VSK Meadows 12th ward, opp to Andhra Sugars Limited Tanuku -Velpur Road Tanuku Town admeasuring 150 Sq Yds site with Residential Duplex building of an extent of 1550 Sq FT area. East: 30ft Road of Layout plan, South: No D-2 Plot, West: No E-3 Plot, North: 6ft width road.	Reserve Price: Rs. 60,23,700/- EMD Amount: Rs. 6,02,370/-
Property-7: West Godavari district, Palakolu Sub Registry, Palakolu Mandal, within palakolu municipal limits, vacant house site bearing No TS No 258/1 near D No 6-2-3 of 28th ward, palakolu town admeasuring 50.8 Sq Yds. Bounded by: East: Compound wall of M Varalakshmi, South: Joint pathway of vendors, West: House site of S V Satish Nadhi, North: Joint Pathway of S V Satish Nadhi & Nagaru.	Reserve Price: Rs. 20,50,200/- EMD Amount: Rs. 2,05,020/-
Property-8: West Godavari district, Palakolu Sub Registry, Palakolu Mandal, within palakolu municipal limits, vacant house site bearing No TS No 258/1 near D No 6-2-3 of 28th ward, palakolu town admeasuring 80-80 Sq Yds belonging to Mrs Manikonda Vasa Lakshmi. Bounded by: East: Road, South: Wall of S Ramabaskara Rao, West: Site of S Satyanarayana Murthy, North: Joint pathway of Settler's.	Reserve Price: Rs. 33,45,300/- EMD Amount: Rs. 3,34,530/-
Property-9: Residential apartment Flat No 101 with a plinth area 1470 Sq Ft & Common area 150 Sq Ft Vennela Towers 1st Floor 7th ward R No 15-4-11 Bajupi Nagar, Kovvur and unspecified undivided share of site admeasuring 71 Sq Yds in a total extent of 1000 Sq Yds of property situated in R S No 744/1A Kovvuru Sub registrar Bajupi Nagar, within Kovvuru Municipal limits Kovvuru Mandal west Godavari district. bounded by: East: Municipal road, South: House site of K Satyanarayanna Plot No B 27, West: House site of Jamshad Ali Plot No 6, North: House site of K Seshagiri Plot No 25. Flat Bounded by: East: Way to steps, South: Open to Sky, West: Open to Sky, North: Corridor.	Reserve Price: Rs. 32,40,000/- EMD Amount: Rs. 3,24,000/-
Property-10: Residential apartment Flat No 104 with a plinth area 1230 Sq Ft & Common area 150 Sft Vennela Towers 1st Floor, 7th ward, R No 15-4-11 Bajupi Nagar, Kovvur and Unspecified undivided share of site admeasuring 71 Sq Yds in a total extent of 1000 Sq Yds of property situated in R S No 744/1A Kovvuru Sub Registry Bajupi Nagar with in Kovvuru Municipal limits kovvuru mandal west Godavari district. Bounded by Site bounded by: East: Municipal road, South: House site of K Satyanarayana Plot No B-27, West: House site of K Jamshad Ali Plot No 6, North: House site of K Seshagiri Rao Plot No 25. Flat Bounded by: East: Way to steps, South: Open to Sky, West: Open to Sky, North: Corridor.	Reserve Price: Rs. 27,60,000/- EMD Amount: Rs. 2,76,000/-
Property-11: Krishna District, Vijayawada Sub Registry, Vijayawada Municipal Corporations area Vijayawada Town Satyanarayanaapuram Bhagatsingh Road in Old S No 193/A, R S No 126/3, Municipal ward No 21/1, Asst No 17776 D No 23-2-38 consisting of an extent of 267 Sq Yds or 223.24 Sq Mts of site and RCC building therein along with all amenities etc with in following boundaries: East: Property of Narsingulu Venkata Seshagiri Rao, South: Sivalayam Street (Hanuman Street), West: Bhagat Singh (Ring Road), North: Property of Immadi Reddyya.	Reserve Price: Rs. 3,45,27,000/- EMD Amount: Rs. 34,52,700/-
Property-12: All that residential house with D No 3-7-8/2237 on Plot No 237 admeasuring 200 Sq Yds in Survey No 8 & 9, situated at ward No 3 Block No 7, Southend Park, Mansoorabad Village, Saroor Nagar Mandal, L B Nagar, Municipality, R R District. Bounded by: East: Plot No 238, South: Plot No 246, West: 20 ft wide Road, North: 50 ft wide Road.	Reserve Price: Rs. 1,47,28,000/- EMD Amount

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT	
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF STAKEHOLDERS OF ALPHA THOUGHT TECHNOLOGIES PRIVATE LIMITED	
1	Name of Corporate Person ALPHA THOUGHT TECHNOLOGIES PRIVATE LIMITED
2	Date of incorporation of Corporate Person 14.12.2001
3	Authority under which Corporate Person is Incorporated/Registered Registrar of Companies, Hyderabad, Telangana
4	Corporate Identification Number /Limited Liability Identity Number of Corporate Person U72200TG2001PTC038218
5	Address of the Registered Office and Principal Office (If Any) of Corporate Person 2A, Heritage, Arcade, Plot.No.900, S.R.Nagar, Hyderabad-38, Andhra Pradesh, Telangana, India - 500038
6	Liquidation commencement date of the Corporate Person 18.11.2025
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator Name: CA Ravindranath Narayana Rao Add: 522/C 2nd Floor, 1st D Cross, 15th Main, 3 Stage, 4 Block WCR, Basaveshwaranagar, Bangalore-560079. AFA Validity: Renewal under process E-mail address: vl.atpl@gmail.com Contact No: 9845258480 Registration No: IBBI/IPA-001/IP-P00645/2017-2018/11099
8	Last date for submission of claims 18.12.2025

Notice is hereby given that Alpha Thought Technologies Private Limited has commenced voluntary liquidation on **18.11.2025**.
The stakeholders of Alpha Thought Technologies Private Limited are hereby called upon to submit proofs of their claims, **on or before 18.12.2025** to the Liquidator at the address mentioned against item 7.
The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of the Liquidator
CA Ravindranath Narayana Rao
Liquidator in the matter of ALPHA THOUGHT TECHNOLOGIES PRIVATE LIMITED
Date: 19-11-2025,
Place: Hyderabad

IN THE COURT OF THE III ADDITIONAL
CITY CIVIL & SESSIONS JUDGE AT
BENGALURU
G & WC No 29/2025

1. Nile Swarup Kalmame, S/o. Swarup K J @ Swarup Jaydev, Aged about 16 years. Represented by his mother and Natural guardian Vivaha U Seth, the second petitioner.

2. Vivaha U Seth, D/o. Mr. N Umapathy, Aged about 42 years, Both are Residing at No.11 Ashta, 2nd Cross, Malleshwaram, Bengaluru 560 003. ...**Petitioners.**

NIL...Respondent. Vs.

PUBLIC NOTICE
Whereas the above named had made petition to this Court under Section 8 THE HINDU MINORITY AND GUARDIANSHIP ACT, 1956 seeking permission to sell the scheduled properties for which the petitioner No.1 is the joint owner along with his mother the petitioner No. 2

Interested parties are hereby called upon to appear in this Court in person or by pleader duly instructed on **15/12/2025** at 11 a.m to inform to show cause against the petitioner failing wherein the petition will be heard and pass the order accordingly.

SCHEDULE - A

All that piece and parcel of the immovable property bearing No.99, PID NO.6-33-99 (Old Nos.47/5, and 58/5) situated at 1st Main Road, Seshadripuram, Bangalore measuring on the Eastern Side 43+49 feet on the Western side 73 feet and on the Northern side 30+26+6 feet and on the Southern side 44+25.3 feet, totally measuring 5719 square feet and bounded on:-

East by : 1st Main Road, Seshadripuram;
West by : Nagappa Street;
North by : Open Corporation Drain;
South by : Private Property.

Item No.1: All that piece and parcel of the immovable property bearing No.99, PID NO.633-99, with EPID No.7706263986 the Northern side of the Ground Floor of the building constructed on the Schedule 1

Property known as U P Serenity measuring 620 square feet built up area with vitrified tile flooring and RCC flooring and 300 square feet of undivided share right titled and interest of the land over the Schedule A Property and bounded on:

East by : 1st Main Road;
West by : Flat No.99/4;
North by : Open Corporation Drain;
South by : No. 99 remaining portion.

Item No.2: All that piece and parcel of the immovable property bearing No.99/4, on the ground floor of the building constructed on the Schedule - A Property known as U P Sereniti measuring 900 square feet EP

No.6719932399 consisting of 2 bed rooms, bath rooms (one attached Bathroom), hall dining, kitchen, utility and one balcony with vitrified flooring constructed on the Schedule A property with one car parking space in the

A property with one car parking space in the basement floor of the building and undivided share right and title and interest of 270 square feet of undivided share right title and interest on the land over the Schedule - A property and

bounded on:

East by : Property No.99;
West by : Flat No.99/5;
North by : Open Corporation Drain;
South by : Corridor/Lift.

Given under my hand and seal of the Court, this
17th day of November 2025.
By order of the Court, Senior Shetirstedar, Civil
Court, Bangalore.

Address for service:
Mr. Parameswarappa C, Advocate,
No.5/3, Shri Shankara Residency, 'B' Street
East Link Road, 3rd Cross, Malleshwaram,
Bengaluru - 560 003.

[illegible]

HDEC BAND

Sale No

Authorised Officer of **HDFC Bank Limited**
 (7th March 2023) (HDFC) issues E-Auction
 Memo to Rule 8(6) & 9(1) of the Security
 Exchange Act, 1956.

is hereby given to Borrower(s) indicated

(A)	(B)
Name/s of	Outstanding dues to be repaid

Borrower(s)	to be recovered (Secured Debt) (Rs.)*	
Menivasulu	Rs.3,04,45,698/- (Rupees Three	All th of 42

(Rupees Three Crores Four Lakhs Forty Five Thousand Six Hundred and	Or 12 Known Squa Sy. M Villag
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Handed and Ninety Eight Only) due as on 31-May-2024*	village and No.7 Co
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minimum bid increment amount: Rs.10,000/-
on the date of Bid submission along with EMD.

9-NOV-2025
HYDERABAD

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M/S MINTIFI FINISERVE PRIVATE LIMITED,

Reg. Office: Times Square, Unit No. 3B, 2nd Floor, Opp. Mittal Industries Estate, Andheri-Kurla Road, Marol Naka, Andheri – East, Mumbai-400059/**Branch Office:** 19-6-25, 1st Floor, Govindarajapuram, Revenue ward No 9, Tirupati 517501, Andhra Pradesh.

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Mintifi Finserve Private Limited, hereby gives the following notice to the Borrower(s) / Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for loan(s) against Property Mortgaged to them by M/s Mintifi Finserve Private Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known address, however the same have been returned un-covered/undelivered, as such the Borrower (s)/Co-Borrower(s) are hereby intimated / informed by way of this publication notice to clear their outstanding dues under the loan facility availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date and Amount
Loan Account Nos. VT0003859 1.SRI DURGA MESS AND TIFFINS Markanti Kavitha (Proprietor) (Borrower) H.No.13-72,Jagdevpur Village,Mandal Jagdevpur Siddipet Medak,Andhra Pradesh-502311 2. Markanti Kavitha (Co-Borrower) 3.Markanti Srinivas(Co-Borrower) 2 & 3 At: H.No.8-25,Gajwel, Mandal VTC Pragnapur Medak, Andhra Pradesh-502311	All that the open place and RCC House bearing No.9-50,measuring 111.19 Sq.Yds in Sy.No.19/B, situated at Pragnapur Village, under Gajwel Municipality , Gajwel Mandal, Siddipet District East -15 Feet Wide Road and Markanti Sairaj Plot, West- Open Plot of Road and Markanti Sairaj Plot, North -House of Yerra Rajaiah, South -Open Plot of Dikonda Rajaiah	11.11.2025Rs.40,08,879.52 Lac (Rupees Forty Lac Eight Thousand Eight Hundred Seventy Nine And Paise Fifty Two only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors) are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with M/s Mintifi Finserve Private Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which M/s Mintifi Finserve Private Limited has the charge.

Date: 19 11 2025 Place:- MEDAK

Authorized Officer M/s Mintifi Finserve Private Limited 1



EQUITAS SMALL FINANCE BANK LTD

{Formerly Known As Equitas Finance Ltd}

Registered Office: No.769, Spencer Plaza,
4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002

DEMAND NOTICE

NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

NOTICE is hereby given that the following borrower/s have availed loan from Equitas Housing Finance Limited (EHFL) / Equitas Finance Limited (EFL) / Equitas Small Finance Bank Ltd (ESFB). The said borrower/s had/have failed to pay Installments and their loan account has been classified as Non-Performing Asset as per the guidelines issued by RBI. The details of the secured immovable properties, loan and the amounts outstanding as on date payable by the borrower/s are mentioned below. The borrower(s) and the public in general are informed that the undersigned being the Authorized Officer, the secured creditor has initiated action against the following borrower(s) under the provisions of the SARFAESI Act, 2002 and not to deal with the said property, on failure to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same.

Sl. No.	Name of the Borrower(s)/ Guarantor(s) / Name of the Branch	Demand Notice Date & Amount	Description of Secured Asset (Immovable Property)
1.	Branch :VIZAG LOAN No.:SEVIZGA0310804 BORROWER NAME: CHUKKA NARESH REDDY Co-borrowers: CHUKKA NAGARATNAM PILAKA MANGAMMA	30-Sep-25 and Amount Rs.12,91,517	Tiled House , Bearing Door No.5-126, Having Assessment No.122077, Ad-measuring 55.5 Square Yards Or 46.405 Square Meters, Covered By Survey 28 In Which Netaji Colony Is A Part, Netaji Colony, Gopalapatnam Village, Gopalapatnam, Within The Limits Of Greater Visakhapatnam Municipal Corporation, Visakhapatnam, Andhra Pradesh, North By : Sharagadam Ramanaidu's House, South By : 5 Feet Cement Road, East By : Pantile House Of Guju Chinna Rao, West By : Mukka Gurrama's House.

Date: 19-11-2025

Place: Visakhapatnam

Sd/-Authorized Officer,
Equitas Small Finance Bank Ltd

		EQUITAS SMALL FINANCE BANK LTD {Formerly Known As Equitas Finance Ltd} Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002			
DEMAND NOTICE - NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002					
NOTICE is hereby given that the following borrower/s have availed loan from Equitas Housing Finance Limited (EHFL) / Equitas Finance Limited (EFL) / Equitas Small Finance Bank Ltd (ESFB). The said borrower/s had/have failed to pay installments and their loan account has been classified as Non-Performing Asset as per the guidelines issued by RBI. The details of the secured immovable properties, loan and the amounts outstanding as on date payable by the borrower/s are mentioned below. The borrower/s and the public in general are informed that the undersigned being the Authorized Officer, the secured creditor has initiated action against the following borrower(s) under the provisions of the SARFAESI ACT, 2002 and not to deal with the said property, on failure to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers under sub-section (4) of Section 13 of the SARFAESI ACT, including power to take possession of the property/ies and sell the same.					
Sl. No.	Name of the Borrower(s)/ Guarantor(s) / Name of the Branch	Demand Notice Date & Amount	Description of Secured Asset (Immovable Property)		
1.	NAME: NIZAMABAD LOAN No.:700010261821 BORROWER NAME : PAIDIPITLA RAMESH Co-borrowers: PAIDIPITLA GEETHIKA	30-Sep-25 and Amount Rs.10,60,692	The Existing R.c.c. Roofed House With Open Place Bearing G.p.no.4-87 In Assessment No. 1046300685, Admeasuring 152.14 Sq.yards or 127.20 Sqr.mtrs And Plainth Area 495.06 Sqr Fts Situated At Goopandal Village , Nizamabad Mandal, Dist: Nizamabad, Now Recently Merged Into Municipal Corporation limits Of Nizamabad,telangana, Registratiodistrict - Nizamabad, Registrationoffice -nizamabad Rural., North By : House Of Jall Pura Pedda Gangaram, South By : House Of Paidipitla Chinna Nadipai Sailu & Pedda Nadipai Sailu, East By: Commnan Lane, West By : 20'-0" wide Road.		
Date: 19-11-2025 Place: Nizamabad		Sd/-Authorized Officer, Equitas Small Finance Bank Ltd			

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HDFC BANK

HDFC Bank Limited

Branch: **H.No.3-6-310, Hyderguda Road, Basheer Bagh, Hyderabad-500029.**

Tel: **18002100018 / 040-66588491, CN L65920MH1994PLC080618, Website: www.hdfcbank.com**

Sale Notice for sale of immovable property

The Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2003) and **HDFC** issues E-Auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) indicated in Column (A) that the below described immovable property(ies) described in Column (C) mortgaged/charged to the Secured Creditor, the constructive / physical possession of which has been taken as described in column (D) by the Authorised Officer of **HDFC** Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** as per the details mentioned below:

Notice is hereby given to Borrower(s) indicated in Column (A) under Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules 2002.

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. www.hdfcbank.com

	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)
Sl. No.	Name/s of Borrower(s)	Outstanding dues to be recovered (Secured Debt) (Rs.)*	Description of the Immoveable Property / Secured Asset (1 Sq. mtr. is equivalent to 10.76 Sq. ft)	Type of Possession	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Date of Auction and Time	Inspection Date & Time
1	Mr. Sreenivasulu Veluru (Borrower) Mrs. Pothala Sunanda Kumari (Co-Borrower)	Rs.3,04,45,698/- (Rupees Three Crores Four Lakhs Forty Five Thousand Six Hundred and Ninety Eight Only) due as on 31-May-2024*	All that part and parcel of the Villa bearing No.74 with a Super built up area of 4254 Square Feet or 395.21 Square Meters, in Residential Project Known as "PRESTON AMARI", together with land admeasuring 350 Square Yards out of Total Land admeasuring Ac 22-17 Guntas situated in Sy. Nos. 91, 216, 217, 222, 223, 224, 225, 226, 227 and 228 of Kollur Village, Ramachandrapuram Mandal, and Sangareddy District, Telangana and the said Independent Villa is bounded as follows:- North: Villa No.75, South: Villa No.73, East: Villa No.66, West: Road.	Physical	Rs.4,80,00,000/-	Rs.48,00,000/-	10-12-2025 at 10.30 AM to 11.30 AM (With Unlimited Extensions of 5 Minutes till sale is concluded)	04-12-2025 between 10.00 AM to 5.00 PM

*together with further interest as applicable, incidental expenses, costs, charges etc. incurred up to the date of payment and / or realisation thereof.

- Minimum bid increment amount: **Rs.10,000/-**
- Last date of Bid submission along with EMD Amount: **08-DEC-2025 (before 05:00 PM)**

To the best of knowledge and information of the Authorized Officer of **HDFC**, there are no encumbrances in respect of the above immovable properties / Secured Assets.

Date: **19-NOV-2025**

Place: **HYDERABAD**

Regd. Office: **HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013**

For **HDFC Bank Ltd.**

Sd/-Authorized Officer

